

restructured upto June 30, 2009. There are several underlying causes of black money generation. The Government takes several punitive and deterrent steps which includes search and seizure operations, survey actions, scrutiny of returns, imposition of penalty and launching of prosecution in appropriate cases.

Outstanding loans of Scheduled Cast Finance Corporations

‡466. SHRI AVTAR SINGH KARIMPURI: Will the Minister of FINANCE be pleased to state :

- (a) the total outstanding loan amount of Scheduled Caste Finance Corporations in all States and Union Territories of the country;
- (b) the details thereof;
- (c) Government's plan for waiver of these loans;
- (d) the total number of landless people who have been given loan by Scheduled Cast Finance Corporations;
- (e) the details thereof, State-wise; and
- (f) Government's plan for waiver of loan for these landless people?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) The total outstanding loans of National Scheduled Caste Finance and Development Corporation (NSFDS) against all the State Channelising agencies is Rs. 628.40 crore as on 31.12.2008.

- (b) State/UT-wise outstanding loans are given in the Statement-I (See below).
- (c) there is no such proposal under the consideration in the Ministry.
- (d) 49921 landless people have been given loan as on 31.12.2008.
- (e) State-wise details are given in the Statement-II (See below).
- (f) There is no such plan for waiver of loan for these landless people.

Statement-I

*National Scheduled Castes Finance and Development Corporation State/
UT-wise outstanding loans as on 31.12.2008*

				(Rs. in crore)
Sl. No.	State/UT	Overdues	Outstanding but not yet due	Total Outstanding
1	2	3	4	5
1.	Andhra Pradesh	57.23	77.31	134.54

‡Original notice of the question was received in Hindi.

1	2	3	4	5
2.	Assam	9.80	0.00	9.80
3.	Bihar	13.96	0.00	13.96
4.	Chandigarh	0.00	0.70	0.70
5.	Chhattisgarh	1.36	13.96	15.32
6.	Dadra and Nagar Haveli	0.00	0.00	0.00
7.	Delhi	0.39	6.56	6.95
8.	Goa	0.02	0.12	0.14
9.	Gujarat	2.57	21.72	24.29
10.	Haryana	0.00	9.69	9.69
11.	Himachal Pradesh	1.89	6.47	8.36
12.	Jammu and Kashmir	2.33	6.43	8.76
13.	Jharkhand	1.12	3.74	4.86
14.	Karnataka	11.92	63.44	75.36
15.	Kerala	0.11	10.08	10.19
16.	Madhya Pradesh	19.87	61.24	81.11
17.	Maharashtra	12.50	68.60	81.10
18.	Manipur	1.26	0.00	1.26
19.	Orissa	1.00	11.40	12.40
20.	Puducherry	0.56	2.72	3.28
21.	Punjab	0.47	8.18	8.65
22.	Rajasthan	1.03	14.44	15.47
23.	Sikkim	1.49	2.19	3.68
24.	Tamil Nadu	4.31	18.79	23.10
25.	Tripura	2.60	2.39	4.99
26.	Uttar Pradesh	34.12	15.91	50.03
27.	Uttarakhand	0.21	0.68	0.89
28.	West Bengal	3.58	15.94	19.52
TOTAL		185.70	442.70	628.40

Statement-II

National scheduled castes finance and development corporation

State-wise no. of landless people given loan by scheduled caste Finance Corporations for purchase of Agriculture Land

(As on 31.12.2008)

Sl.No.	State/UT	Nos.
1.	Andhra Pradesh	25389
2.	Haryana	361
3.	Karnataka	15597
4.	Kerala	1278
5.	Madhya Pradesh	399
6.	Maharashtra	12
7.	Punjab	65
8.	Rajasthan	145
9.	Tamil Nadu	6522
10.	Tripura	29
11.	West Bengal	124
TOTAL		49921

Frauds in Satyam Computer and other companies

467. SHRI MAHENDRA MOHAN: Will the Minister of FINANCE be pleased to state:

(a) whether Government was aware of the fraud going on in Satyam Computer and Income Tax Department had warned Securities and Exchange Board of India (SEBI) in this regard;

(b) if so, what action was taken by SEBI;

(c) whether Government has launched inquiry into the accounts of several companies on the wake of Satyam scam;

(d) if so, the details thereof; and

(e) how many banks are affected by this scam and to what extent they have been exposed and how Government is going to protect small investors who suffered losses in Satyam?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): (a) and (b) SEBI has not received any reference from Income Tax Department in the matter of irregularities/manipulation in the shares of Satyam Computer Services Ltd.